

**HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD**

**NOTIFICATION**

**Roc.No.186/SO/2022**

**Dated:28.01.2022**

Applications are invited by the High Court for the State of Telangana, from the eligible candidates who possess 3/5 Years Law Degree for the post of Law Clerks on contract basis for a period of one year, to assist the Hon'ble Judges of the High Court for the State of Telangana, as per the guidelines framed by the High Court Judicature at Hyderabad and which are notified in G.O.Ms.No.45, Law (LA, LA &J-Home Courts.B) Department, dated 15.06.2017 and which are amended and published in Telangana Gazette Nos.300, dated 26.10.2017, 20, dated 01.02.2019, 193, dated 21.09.2019 and G.O.Ms.No.62, Law (LA, LA&J-Home-Courts-B) Department, dated 27.12.2019.

The prescribed proforma of the application is placed in the official website of the High Court i.e., <http://tshc.gov.in> and duly filled in applications should be sent to the Registrar General, High Court for the State of Telangana, along with copies of relevant documents in proof of age, category and educational qualifications, by registered post with acknowledgement due, superscribed on it as "Application for the post of Law Clerks" **on or before 28.02.2022, 5.00 p.m.**

Applications received after the last date will not be considered and the Registry is not responsible for the postal delay, if any.

  
**REGISTRAR GENERAL**

**APPLICATION FORM**

**APPLICATION FOR THE POST OF LAW CLERK ON CONTRACT BASIS TO ASSIST THE HON'BLE JUDGES OF HIGH COURT FOR THE STATE OF TELANGANA .**

To

The Registrar General,  
High Court for the State of Telangana.

Latest passport  
size photo duly  
attested by a  
Gazetted Officer /  
Principal of Law  
College

1. Name :  
(Full name in Capital Letters)
2. Father's Name :
3. Date of Birth & Age :  
(proof to be enclosed)
4. Academic Qualifications :  
(proof to be enclosed)
5. Percentage of marks in Law Degree:  
(proof to be enclosed)
6. If the candidate is enrolled  
as an Advocate in any Bar :  
Council, the details thereof
7. Technical Qualifications if any :
8. Nationality :
9. Category (OC/OBC/SC/ST) :  
(proof to be enclosed)
10. Languages known :
11. Permanent Address :
12. Address for Correspondence :  
with contact number

**Place:**

**Date:**

**Signature of the Candidate**

**VERIFICATION**

The above information is true and correct to the best of my knowledge. No part of it is false or incorrect and nothing material has been concealed therefrom.

**Signature of the Candidate**

## **INSTRUCTIONS**

1. A candidate must not have attained the age of 30 years as on 1<sup>st</sup> January/ 1<sup>st</sup> July, preceding the last date fixed for submission of applications.
2. He/She must be a citizen of India.
3. Candidate should have acquired either 3 Year or 5 Year Degree in Law from a recognized University.
4. The candidate should have passed the Degree in Law within 2 years immediately preceding the date of notification for selection of Law Clerks.
5. The candidate should not be pursuing any other course of study or pursuing any other profession or occupation, which may require them to be away from their place of work during the period of their engagement as Law Clerk.
6. Application shall be made in the form as prescribed, which can be downloaded from the High Court's website (<http://tshc.gov.in>) and it should be accompanied by copies of documents relied.
7. Filled in application to be reached in the High Court by registered post acknowledge due **on or before 28-02-2022, 5.00 p.m.**

GOVERNMENT OF TELANGANA  
ABSTRACT

Home (CourtsB) Department – Appointment of Law Clerks on contract basis to assist the Hon'ble Judges of the High Court of Judicature at Hyderabad for the State of Telangana and the State Andhra Pradesh – Guidelines framed Under Article 229 of Constitution of India – Notification - Issued.

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**LAW (LA, LA&J-HOME COURTS-B) DEPARTMENT**

**G.O.Ms.No. 45**

**Dated: 15-06-2017**

**Read:**

From the Registrar General, High Court of Judicature at Hyderabad,  
Letter ROC.No.3247/SO/2016, dated:15-03-2017.

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**ORDER:**

In the letter read above, the Registrar (Vigilance), High Court of Judicature at Hyderabad has forwarded a Notification No.4/SO/2017, dated:15-03-2017, and requested the Government to approve and publish the same in the Telangana Gazette Extraordinary.

2. After careful examination of the proposal, Government hereby decided to issue Notification No.4/SO/2017, dated:15-03-2017, with regard to Guidelines for appointment of Law Clerks to assist the Hon'ble Judges of High Court of Judicature at Hyderabad.

3. Accordingly, the following Notification will be published in an Extraordinary Issue of the Telangana Gazette, dated:15-06-2017.

**NOTIFICATION NO.4/SO/2017**

**Guidelines for appointment of Law clerks to Hon'ble Judges**

In exercise of the powers conferred by Article 229 of the Constitution of India, the Hon'ble the Acting Chief Justice is pleased to frame the following guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.

1. **Short Title:** The Guidelines provided herein shall be known as "Guidelines for Appointment of Law Clerks to Hon'ble Judges of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.

2. **Definitions:** Unless there is anything repugnant to the context-

- (i) "Chief Justice" means the Hon'ble the Chief Justice of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.
- (ii) "Judge" means a Judge of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.
- (iii) "University" means a University established by or under a Law of Parliament or State Legislature.
- (iv) "Website" means the Official website of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh. ([www.hc.tap.nic.in](http://www.hc.tap.nic.in))

3. **Appointing Authority:** The authority competent to engage the services of a person as Law Clerk to the Hon'ble Judges shall be the Hon'ble Chief Justice.

4. **Age:**

- (i) A Candidate must not have attained the age of 30 years as on 1<sup>st</sup> January / 1<sup>st</sup> July, preceding the last date fixed for submission of applications.
- (ii) He/she must be a citizen of India.

5. **Eligibility Criteria:** A Candidate will be treated as eligible to be engaged as a Law Clerk provided he/she satisfies the following criteria:

- (i) The Candidate should have acquired a Degree in Law from a recognized University, having studied a 5-year regular stream after completion of 10+2 years of schooling.
- (ii) The Candidate should have passed the Degree in Law within 2 years immediately preceding the date of notification for selection of Law Clerks.
- (iii) The Candidate should not be pursuing any other course of study or pursuing any other profession or occupation, which may require them to be away from their place of work during the period of their engagement as Law Clerk.
- (iv) The Candidate should not have enrolled as an Advocate in any of the State Bar Councils.

6. **Period of Assignment and De-assignment of law Clerks:**

- (i) The engagement as Law Clerk will be normally for a period of one year from the date of assignment. However, subject to the approval of the Hon'ble the Chief Justice, the period of assignment can be extended for a further period not exceeding one year.
- (ii) However, the assignment of any Law Clerk may be discontinued even before the completion of one year, without notice if his/her services are found to be unsatisfactory.
- (iii) The Candidates should join their assignment of Law Clerk within the period specified in their order of appointment. No request for extension of time for joining the assignment of Law Clerk will be entertained under any circumstances.
- (iv) Law Clerk shall not be treated or deemed to be an employee either of the High Court Service or of the Judicial or Judicial Ministerial Service.
- (v) If a Law Clerk desires to have the assignment terminated before the expiry of the period of assignment, he/she shall give an advance notice of a duration of not less than one month to the Hon'ble Judge to whom the candidate is attached.

7. **Selection Process:**

- (i) Selection for the assignment of Law Clerks shall be made by way of notification inviting applications from willing and eligible candidates.
- (ii) Prominent Law Schools/Universities may also be invited to recommend their Alumni.
- (iii) Such applications shall be made in the form as prescribed in Annexure-I, which can be downloaded from the High Court website ([www.hc.tap.nic.in](http://www.hc.tap.nic.in)) and it should be accompanied by copies of documents, as enumerated therein.

- (iv) Eligible Candidates will have to appear for viva voce at Hyderabad at their own expenses on the date, time and venue to be intimated to them.
- (v) The selection shall be made by the Hon'ble the Chief Justice or a committee nominated by the Hon'ble the Chief Justice.
- (vi) The Selection shall be based on merit and the list of candidates selected by the Hon'ble Committee, shall be subject to the approval of the Hon'ble the Chief Justice.

**8. Duties and Responsibilities assigned to Law Clerks:** Law Clerk is expected to assist Hon'ble Judges primarily in their Judicial and academic work, which may include –

- (i) Reading of case files, preparation of the case including case summary and notes, chronology of events.
- (ii) Identifying facts and issues, questions that may arise or may need to be addressed.
- (iii) Research work including case Laws, Articles and study material for conferences.

**9. Record of Attendance of Law clerks:**

- i) All the Law Clerks should mark their attendance in the Attendance Register kept in the Room of the Assistant Registrar (Admn.) before they proceed to the Chambers of the respective Hon'ble Judges, to whom they are attached.
- (ii) If any of the Law Clerks has been directed to attend the work at the Official Residence of the Hon'ble Judges or elsewhere, the P.A. to Hon'ble Judges attached to the respective Hon'ble Judge shall endorse the request of the Law Clerk and forward the same to the Assistant Registrar (Admn.).

**10. Leave Entitlement:**

- (i) Law Clerks shall be entitled to Casual Leave at the rate of one day for every completed month of assignment.
- (ii) They will be permitted to proceed on Casual Leave with prior intimation to the Hon'ble Judge to whom they are attached
- (iii) If, any Law Clerks are found to be exceeding the permissible limit of 12 days of Casual Leave in a Calendar Year, necessary deductions will be made from their monthly Honorarium on pro-rata basis.

**11. Honorarium:**

- (i) Each Law Clerk shall be paid a consolidated amount of Rs.25 000/- (Rupees twenty five thousand only) per month as Honorarium for the assignment subject to the approval of the Government.
- (ii) Law Clerks shall not be entitled to any other allowances or perks.

**12. Bar to Practice as Advocate or Taking up Employment:**

- (i) No Law Clerk during the currency of their assignment shall be entitled to enrol or practice as an Advocate in any Court of Law or Tribunal or Authority and it will be obligatory for them after accepting the assignment as Law Clerk to inform the Bar Council concerned, in writing that he/she shall not practice as an Advocate as long as he/she continues with the assignment as Law Clerk.

- (ii) The Law Clerks during the currency of their assignment shall not be entitled to take up any employment, engagement of whatsoever nature either on full time or part time basis.
- (iii) The Law Clerk shall refrain from practicing before the Hon'ble Judge with whom he/she was attached for a period of two years after relinquishment of his/her assignment as Law Clerk.

**13. Conduct of Law Clerk:**

- (i) During the assignment, every Law Clerk shall maintain a high standard of reputation and integrity commensurate with the responsibilities entrusted to him/her.
- (ii) Similarly, during the period of assignment and at all times, the Law Clerk shall maintain complete confidentiality regarding the work assigned to him/her by the Hon'ble Judge he/she shall maintain utmost confidentiality in respect of matters which come to his/her notice by virtue of such assignment and shall ensure that no information or document is leaked out because of his/her mishandling of papers or his/her deliberations with others, or any other manner.

**14. Access available to Law Clerks:**

Law Clerks are permitted access to the Court Halls and Judges' Library. However, with prior permission from the Hon'ble Judges they can access the Computers and Internet in the Chambers of the Hon'ble Judges.

**15. Dress Code for Law Clerks:**

- i) For Male Law Clerks - Black Trousers, White Shirt (Full Sleeves) with Black Tie and Black Shoes.
- (ii) For Female Law Clerks - White Blouse with Light Colour Saree (or) White Salwar Kameez with black Dupatta or Black Trousers with White Shirt.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A.SANTHOSH REDDY,  
SECRETARY TO GOVERNMENT,  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE.

To  
The Registrar General, High Court of Judicature at Hyderabad.  
The Commissioner of Printing, Stationery and Stores Purchase, Hyderabad, for  
publication of the Notification in the Telangana Gazette and send 100 copies  
directly to the High Court of Judicature at Hyderabad, under intimation to Govt.  
The Secretary to Government, Law Department, Government of A.P. at Velagapudi.

**Copy to:**

The Private Secretary to Minister (Law & Courts).  
The Private Secretary to Secretary, Law (LA, LA&J) Department.  
The Law(E) Department.  
SF/SC.

// FORWARDED :: BY ORDER //

SECTION OFFICER.



తెలంగాణ రాజ పత్రము  
**THE TELANGANA GAZETTE**  
PART-I EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 300 ]

HYDERABAD, THURSDAY, OCTOBER 26, 2017.

**NOTIFICATIONS BY GOVERNMENT**

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**LAW DEPARTMENT**  
**(LA, LA&J-HOME-COURTS-B)**

AMENDMENT TO THE GUIDELINES FRAMED UNDER ARTICLE 229 OF CONSTITUTION OF INDIA FOR APPOINTMENT OF LAW CLERKS ON CONTRACT BASIS TO ASSIST THE HON'BLE JUDGES OF THE HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH.

[G.O. Ms.No. 78, Law (LA, LA&J-Home-Courts. B), 26<sup>th</sup> October, 2017.]

**No.22/SO/2017.-** In exercise of the powers conferred by Article 229 of the Constitution of India, the Hon'ble Acting Chief Justice is pleased to issue following amendment to G.O.Ms.No. 45, Law (LA&J-Home-Courts.B) Department, dated: 15-06-2017 to the Guideline No.5 (i) of the Guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh,

**AMENDMENT**

In the said Guidelines, in guideline 5 (i), in the last line, after the word schooling, the following expression shall be added.

**“or who have studied regular 10+2 years of schooling followed by 3 years of regular curriculum in a degree course before taking a 3 year regular law degree from a college affiliated to a recognized University”.**

**V. NIRANJAN RAO,**  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice.

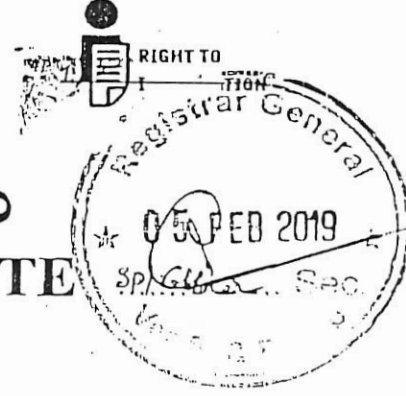
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R.N.I.No.TELMUL/2016/73158.



తెలంగాణ రాజ పత్రము  
THE TELANGANA GAZETTE  
PART- II EXTRAORDINARY  
PUBLISHED BY AUTHORITY



No. 20]

HYDERABAD, FRIDAY, FEBRUARY 1, 2019.

NOTIFICATIONS BY HEADS OF DEPARTMENTS, Etc.

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JUDICIAL NOTIFICATIONS

HIGH COURT FOR THE STATE OF TELANGANA, HYDERABAD

HIGH COURT FOR THE STATE OF TELANGANA - AMENDMENT TO THE GUIDELINES 11(I) IN THE GUIDELINES FOR APPOINTMENT OF LAW CLERKS TO HON'BLE JUDGES OF THE HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH.

NOTIFICATION NO. 2/SO/2019

ROC.No. 3247/SO/2016.- In exercise of the powers conferred by Article 229 of the Constitution of India, and all other powers hereunto enabling, the High Court for the State of Telangana hereby makes the following amendment to the Guideline No. 11(i) in the Guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh.

AMENDMENT

"For figure "Rs.25,000/- (Rupees twenty five thousand only) occurring in Guideline No. 11(i) of the Guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh, the figure "Rs.35,000/- (Rupees thirty five thousand only)" shall be substituted."

Hyderabad,  
31-01-2019.

(Sd/-),  
Registrar General.

— x —

R.N.I.No.TELMUI/2016/73158.  
JISE No. 1051/2017-19.

[Price: ₹. 5-00.



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THE TELANGANA GAZETTE  
PART-I EXTRAORDINARY  
PUBLISHED BY AUTHORITY

No. 193]

HYDERABAD, SATURDAY, SEPTEMBER 21, 2019.

NOTIFICATIONS BY GOVERNMENT

LAW DEPARTMENT

(*LA, LA & J - Home Courts - B*)

AMENDMENT OF GUIDELINES FOR APPOINTMENT OF LAW CLERKS TO THE HON'BLE JUDGES OF THE HIGH COURT FOR THE STATE OF TELANGANA.

[*G.O. Ms. No. 44, Law (LA, LA & J - Home Courts - B), 21<sup>st</sup> September, 2019.*]

In the Guidelines for appointment of Law Clerks to the Hon'ble Judges of the High Court of Judicature at Hyderabad for the State of Telangana, after Guideline 2, the following new guideline shall be inserted namely:-

"2-A"- "Hon'ble the Chief Justice and each Hon'ble Judge of this High Court shall be entitled to have services of two Law Clerks".

V. NIRANJAN RAO,  
Secretary to Government,  
Legal Affairs, Legislative Affairs & Justice.

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GOVERNMENT OF TELANGANA  
HOME (COURTS.B) DEPARTMENT

High Court for the State of Telangana - Certain amendments to the guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court for the State of Telangana- Notification – Issued.

**LAW (LA, LA&J-HOME – COURTS-B) DEPARTMENT**

G.O.Ms.No: 62

Dated: 27-12-2019  
Read the following:-

1. G.O.Ms.No.45, Law(LA, LA&J-Home Courts.B) Department, Dt.15.06.2017.
2. G.O.Ms.No.78, Law (LA, LA&J-Home Courts.B) Department, Dt.26.10.2018 .
3. Issue No.20, dated 01.02.2019 published in Part –II Extraordinary Telangana Gazette.
4. G.O.Ms.No.44, Law (LA, LA&J-Home Courts.B) Department, Dt.21.09.2019.
5. Lr.Roc.No.3247/SO/2016, dated: 26.12.2019 from the Registrar General, High Court of Telangana.

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**ORDER:-**

In the letter 5<sup>th</sup> read above, the Registrar General, High Court for the State of Telangana has forwarded a Notification No.3247/SO/2016, dated 26.12.2019 and requested the Government to approve and publish the same in the Telangana Gazette Extraordinary.

2. After careful examination of the proposal, the Government hereby decided to issue a Notification No.3247/SO/2016, dated 26.12.2019, with regard to amendments to certain Guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court for the State of Telangana.

3. Accordingly, the following Notification shall be published in an Extraordinary Issue of the Telangana Gazette, dated: 27-12-2019.

**NOTIFICATION**

In exercise of the powers conferred by Article 229 of the Constitution of India, the High Court is pleased to amend the Guidelines for appointment of Law Clerks to Hon'ble Judges for the State of Telangana, as under:

**Short title:**

For the words "High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh" is substituted with the words "High Court for the State of Telangana".

**Guideline 2(iv):**

**The guideline 2(iv) is substituted as under:**

"(iv) "Website" means the Official website of the High Court for the State of Telangana. ([www.hc.ts.nic.in](http://www.hc.ts.nic.in))"

**Guideline No 2-A:**

The following shall be inserted in continuation to Guideline No.2-A:

"of whom atleast the first Law Clerk shall necessarily be from the approved panel and if any Hon'ble Judge so desires, the other one Law Clerk can be engaged by Hon'ble Judge, a candidate of his/her choice subject to the condition that the candidate otherwise fulfills the minimum qualification requirements/ conditions."

**Guideline No 5(iv):**

The existing Guideline No.5(iv) is substituted with the following:

"The candidates should have the computer knowledge including retrieval of desired information from various search engines/processes, such as, Manupatra, SEC Online, LexisNexis, Westlaw etc.,"

**Guideline No.6(i):**

In the existing Guideline No.6(i) the words "for a further period not exceeding one year" occurring at the end of the guideline is substituted with the following:

"for a further period of not exceeding two years."

**Guideline No.7(iii):**

The High Court website ([www.hc.tap.nic.in](http://www.hc.tap.nic.in)) occurring in Guideline No.7(iii) is substituted with the following:

"([www.hc.ts.nic.in](http://www.hc.ts.nic.in))"

**Guideline No.9:**

The existing sub-clause (i) & (ii) of Guideline No.9 is substituted as under:

**"Record of Attendance of Law clerks:**

All the Law Clerks should mark their attendance in the Attendance Register maintained by the Personal Secretary to the Hon'ble Judge and the Personal Secretary shall submit the same to the Registrar General at the end of the month and shall obtain his ratification."

**Guidelines No.12:**

The existing sub-clause (i) of Guideline No.12 is substituted as under:

**"Undertaking**

Before taking up assignment, Law Clerk shall submit an undertaking in the format as prescribed in **Schedule I** from time to time before Registrar General."

**Insertion of the New Guideline 12(i) A, after 12(i)**

"On successful completion of term of assignment, a Certificate will be issued by the Registrar General, in form as is prescribed in **Schedule-II.**"

SCHEDULE – I

**UNDERTAKING**

I, .....

do hereby undertake and accept the following terms and conditions of my assignment as Law Clerk- cum-Research Assistant:

- a) I have been engaged purely on contractual basis and no claim as an employee of the court shall be made by me.
- b) My period of assignment can be terminated without any notice. I shall not give up my assignment as Law Clerk-cum- Research Assistant before completion of my term of assignment. If I give up the assignment before completing my term, I shall not be entitled to any experience certificate.
- c) I shall render duty at the Court/Chambers/Residential office of Hon'ble the Chief Justice of High Court for the State of Telangana/Hon'ble Judge according to the convenience of His Lordship and the duty hours shall be such as prescribed by the concerned Hon'ble Judge. I shall be punctual in attending to my duties.
- d) I shall not absent myself from duty without prior permission of the Hon'ble Judge to whom I am attached, subject to a maximum of fraction of 12 days per year, vis-a-vis my period of assignment.
- e) I shall not absent myself from duty without prior permission of the Hon'ble Judge. In case of absence due to sudden illness or some other unforeseen circumstances beyond control, I shall give intimation thereof Personal Secretaries of Hon'ble Judge without delay. I understand that no stipend will be paid for any unauthorized absence from duty as also for days exceeding permissible leave.
- f) I shall maintain a high standard of reputation and integrity commensurate with the responsibilities entrusted to me. I shall maintain utmost secrecy in respect of matters which come to my notice by virtue of the assignment and shall ensure that no information, document or any other thing is leaked out because of mishandling of papers or my deliberations with others, or in any manner.
- g) At all times i.e. even after the completion of the assignment, I shall maintain complete secrecy regarding the work assigned to me by the Hon'ble Judge.
- h) I understand that I shall be governed by the provisions of the Indian penal Code and the Indian official Secrets Act, 1923 as applicable to any public servant.
- i) I shall not practice as an Advocate in any court of Law during the course of assignment as Law Clerk-cum-Research Assistant.
- j) I shall not appear before the Hon'ble Judge with whom I have been attached as Law Clerk for a period of two years from the date of relinquishment of assignment/ termination of assignment, nor deal with cases in which I was assisting the Hon'ble Judge(s).

In addition, I do hereby affirm that I have carefully read the **Guidelines for appointment of Law Clerks to Hon'ble Judges of the High Court for the State of Telangana** and have fully understood the provisions contained therein. I understand and do undertake that I am bound by the provisions contained in the above said scheme and that I will abide by the provisions contained in it during the course of my assignment as Law Clerk-cum-ResearchAssistant as also after end of the said assignment.

Signature \_\_\_\_\_

SCHEDULE-II

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

No.3247-SO-2016(LC)-HCT  
Dated .....

CERTIFICATE

Certified that Mr/Ms. .... was granted short term contractual assignment as Law Clerk in the High Court for the State of Telangana with effect from ..... till ..... On a fixed monthly honorarium of Rs.35,000/- per month.

REGISTRAR GENERAL

Name of the Law Clerk.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A. SANTHOSH REDDY  
SECRETARY TO GOVERNMENT,  
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

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Endt.Roc.No.3247/SO/2016

Dt.28.12.2019

"COMMUNICATED"

REGISTRAR GENERAL

To

1. All the Registrars, High Court for the State of Telangana, Hyderabad.
2. The Pri. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana, Hyderabad.
3. The PSs to all the Hon'ble Judges, High Court for the State of Telangana, Hyderabad.
4. The Section Officers, Accounts Section, D-I (Budget) Section and Establishment Section, High Court for the State of Telangana, Hyderabad.